

13.05 hrs

(ii) Indian Nursing Council, New Delhi:

## ELECTIONS TO COMMITTEES

- (i) North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong

[English]

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRIM.L. FOTEDAR): I beg to move:

"That in pursuance of Rule 3 (b) read with Rule 4 (b) of the Rules of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, the Members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Governing Council of North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, subject to the other provisions of the said Rules."

MR. DEPUTY SPEAKER: The question is:

"That in pursuance of Rule 3(b) read with Rule 4(b) of the rules of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Governing Council of North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, subject to the other provisions of the said Rules."

*The motion was adopted*

SHRI M.L. FOTEDAR: I beg to move:

"That in pursuance of sub-section (1) (0) of Section 3 read with the section 6(4) of the Indian Nursing Council Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Indian Nursing Council, New Delhi, for the remainder of the term i.e. up to 20.8.1996, subject to the other provisions of the said Act *vice* Kumari Selja resigned from the Council."

MR. DEPUTY SPEAKER: The question is:

"That in pursuance of sub-section (1) (0) of Section 3 read with the section 6(4) of the Indian Nursing Council Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Indian Nursing Council, New Delhi, for the remainder of the term i.e. up to 20.8.1996, subject to the other provisions of the said Act *vice* Kumari Selja resigned from the Council."

*The motion was adopted.*

13.07 hrs

HIGH COURT AND SUPREME COURT  
JUDGES (CONDITIONS OF SERVICE)  
AMENDMENT BILL\*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): I beg to move for leave to introduce a Bill further to amend the High

Court Judges (Conditions of Service) Act, 1954 and the Supreme Court Judges (Conditions of Service) Act, 1958.

MR. DEPUTY SPEAKER: The Question is:

"That leave be granted to introduce a Bill further to amend the High Court Judges (Conditions of Service) Act, 1954 and the Supreme Court Judges (Conditions of Service) Act, 1958."

*The motion was adopted.*

SHRI H.R. BHARDWAJ: I introduce the Bill.\*

MR. DEPUTY SPEAKER: The House shall now take up Matters under Rule 377.

Shri K.M. Mathew.

13.08 hrs.

#### MATTERS UNDER RULE 377

- (I) **Need to provide maximum assistance to the people of Idukki and Pathananthitta districts of Kerala affected by Heavy rains.**

[English]

SHRI PALA K.M. MATHEW (Idukki): The recent heavy torrential rains, cyclones, landslides and cloudburst in Idukki and Pathananthitta district of Kerala, which occurred twice within a span of one month, have taken away a heavy toll of life and wrought unprecedented devastation over a large area. Kattapana, Ertayar, Kanchiyar, Vandanmedu, Chakkuppalam, Udumpanchola, Nedumkadam and Senapathy panchayats, Kompayar and surrounding areas have been badly affected. In one

inaccessible ward alone 63 landslides have swept away the whole area. Roads, bridges, communication lines, shops, godowns, dams, irrigation systems, items of daily use, public buildings and thousands of house have been washed away. Relief, medical attention, reconstruction, rehabilitation, repairs etc. Will cost a great deal of money which the already ruined poor people of these two backward district cannot afford. Special additional assistance to Idukki and Pathananthitta has become imperative.

I urge upon the Central Government to treat these two districts as a special case and render maximum help.

- (II) **Need to Sanction low Power T.V. Transmitters for Gangeshwar Lanja and Rajapur Tehsils of Maharashtra**

SHRI SUDHIR SAWANT (Rajpur): Sindhudurg and Ratnagiri districts of Maharashtra have been kept out of TV coverage in spite of repeated demands. It was identified that five LPT are required to provide coverage to the Rajapur constituency. However no action is being taken to provide the same.

The Government had sanctioned one LPT at Kankavli, but the Department tried to construct the tower in the town thereby denying coverage to maximum people possible. The LPT must be located at a point where the full potential is exploited in terms of range. If the LPT is located at Sandve or Shirgaon in Deogad Tehsil on heights, it will provide coverage to Kankavli, Deogad and Nahwan Tehsil. However, no action has been taken to install the tower by 1993 when we have promised to provide land and building at any suitable place. The LPT was to be constructed by November, 1993. However, no action is taken to that effect. I would request that the same is done immediately.

I would further urge the Central Government to sanction an LPT for Gangeshwar, Lanja and Rajapur Tehsil of Maharashtra.

\*Introduced with the recommendation of the President